

FIR No.: 263/2020
U/s 379/411/34 IPC
PS Civil Lines
State vs Mr. Mukhtar Alam

12.10.2020

This court is also discharging Bail Roster duty. Today this court is holding physically hearing as per directions.

Present: Mr. Pawan Kumar, learned Addl.PP for State.

Ld. Counsel for the applicant through VC.

Due to regular court work and bail matters, no time left. It is already 02:50pm as such put up for tomorrow i.e. **13.10.2020** for arguments and for appropriate orders before the concerned Court.

(Naveen Kumar Kashyap)
Link ASJ-04/Central/12.10.2020

B. A. No. 2896
FIR No.271/2020
PS: Burari
State Vs. Ashu @ Gaurav
U/s 420/411/34 IPC

12.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Kapil Jain, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant in case FIR No.271/2020.

Reply filed by the IO.

As per request of Ld. counsel for accused-applicant, put up on 17.10.2020 for consideration before the concerned Court.

(Navdeep Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
12.10.2020

B. A. No. 2893
FIR No.11/2020
PS: ODRS
State Vs. Mohd. Manzur Alam
U/s 370 IPC

12.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinay Modi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Mohd. Manzur Alam in case FIR No. 11/2020.

Reply filed by the IO.

As per request of Ld. counsel for accused-applicant, put up on **17.10.2020** for consideration before the concerned Court.

(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
12.10.2020

B. A. No. 2892
FIR No.09/2020
PS: Gulabi Bagh
State Vs. Yusuf Khan

12.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ranbir Singh, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Yusuf in case FIR No.09/2020.

As per request of Ld. counsel for accused-applicant, put up on **15.10.2020** for consideration before the concerned Court.

(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
12.10.2020

B. A. No. 2891
FIR No. Not known
PS: Burari
State Vs. Seema

12.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. T. N. Dubey, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of anticipatory bail moved on behalf of accused-applicant Seema.

Reply is filed by the IO.

As per request of Ld. counsel for accused-applicant, put up on **20.10.2020** for consideration before the concerned Court.

(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
12.10.2020

B. A. No. 2830
FIR No. 13/2020
PS: Burari
State Vs. Shamshad
U/s 376/506/34 IPC

12.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. S. K. Roshan, Counsel for accused-applicant (through video conferencing)

Prosecutrix with counsel Sh. S. P. Sharma.

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused-applicant Shamshad in case FIR No. 13/2020.

Reply filed by the IO.

As per request, for consideration, put up before the concerned Court on **21.10.2020**.

(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
12.10.2020

B. A. No. 1438/2020
FIR No. 189/2020
PS: Civil Lines
State Vs. Sumit
U/s 394/411/34 IPC

12.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinay Tyagi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Sumit in case FIR No. 189/2020.

As per request of Ld. counsel for accused-applicant, put up on **16.10.2020** for consideration before the concerned Court.

(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
12.10.2020

B. A. No. 1124
FIR No. 220/2020
PS: Subzi Mandi
State Vs. Manish

12.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. S. P. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Manish in case FIR No. 220/2020.

Ld. counsel for accused-applicant requests for longer date. As per request, put up on **02.11.2020** for consideration before the concerned Court.

(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
12.10.2020